

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting of NC-V meeting due for 19.11.2009 but actually held on 26.11.2009

The Meeting No. 34/AM10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 19.11.2009 but actually held on 26.11.2009 in Room No. 213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. R.A.Lal, Deputy Director	R.O, TC, Noida
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 34/84-ALC3/2009 **MEETING DATE** : 19.11.2009

Online agenda cases

1	Case No.:1/26/84-ALC3/2009	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:34/84-ALC3/2009 19.11.2009	Status: Deferred
	HQ File :01/84/050/00107/AM10/	RLA File :05/24/040/00303/AM10/	Lic.No/Date:0510249142 11.09.2009	Defer Date: 24.12.2009
	Decision: The Committee considered the case as per agenda and relevant papers available in the file handed over to the representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 24.11.2009.			

2	Case No.:6/34/84-ALC3/2009	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:34/84-ALC3/2009 19.11.2009	Status: Deferred
	HQ File :01/84/050/00161/AM10/	RLA File :06/24/040/00024/AM10/	Lic.No/Date:0610016304 16.09.2009	Defer Date: 24.12.2009
	Decision: The Committee considered the case as per agenda and it was decided to link with the HQ. File No. 01/84/50/464/AM09/DES.V wherein similar case of the firm have been cleared by NC in its meeting held on 05.03.2009. It was therefore decided to defer the case for re-listing on 24.11.2009.			

3	Case No.:11/27/84-ALC3/2009	Party Name:ORIENT FASHION EXPORT (INDIA) PVT.LTD	Meet No/Date:34/84-ALC3/2009 19.11.2009	Status: Withdrawn
	HQ File :01/84/050/00132/AM10/	RLA File :05/24/040/00319/AM10/	Lic.No/Date:0510249961 24.09.2009	
	Decision: The Committee considered the case as per agenda and observed that this case has already been cleared by NC in its meeting held on 05.11.2009. It was therefore decided to defer the case for re-listing on 24.11.2009.			

4	Case No.:16/27/84-ALC3/2009	Party Name:GAURAV INTERNATIONAL	Meet No/Date:34/84-ALC3/2009 19.11.2009	Status: Withdrawn
	HQ File :01/84/050/00137/AM10/	RLA File :05/23/040/00054/AM10/	Lic.No/Date:0510249998 25.09.2009	
	Decision: The Committee considered the case as per agenda and observed that this case has already been cleared by NC in its meeting held on 05.11.2009. It was therefore decided to defer the case for re-listing on 24.11.2009.			

5	Case No.:17/27/84-ALC3/2009	Party Name: GAURAV INTERNATIONAL	Meet No/Date:34/84-ALC3/2009 19.11.2009	Status: Withdrawn
	HQ File :01/84/050/00138/AM10/	RLA File :05/23/040/00061/AM10/	Lic.No/Date:0510250001 25.09.2009	
	Decision: The Committee considered the case as per agenda and observed that this case has already been cleared by NC in its meeting held on 05.11.2009. It was therefore decided to defer the case for re-listing on 24.11.2009.			

6	Case No.:5/34/84-ALC3/2009	Party Name:FLOOR DECOR	Meet No/Date:34/84-ALC3/2009 19.11.2009	Status: Rejected
	HQ File :01/84/050/00160/AM10/	RLA File :10/24/040/00063/AM10/	Lic.No/Date:1010035414 25.09.2009	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that description of export & import items are same. Hence, Committee decided to reject the case ab-initio. RLA may take suitable consequential action accordingly.			

Case No.:7/34/84-ALC3/2009	Party Name:SHASHI GARTEX AND	Meet No/Date:34/84-ALC3/2009	Status: Approved
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Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing import item with 2% wastage as detailed below: -

S.No	Export product	Export Qty.	Import item	Qty. allowed
1	100% linen woven embroidered fabrics 100% linen woven assorted dyed & embroidered fabrics, GSM-223+/-10%.	2528 Sq mtrs.	100% linen woven fabric 100% linen woven fabrics (ready for dyeing), GSM-223+/-10%.	7200 Sq mtrs.
2	100% linen woven assorted dyed & embroidered fabrics 100% linen woven assorted dyed fabrics, GSM-223+/-10%.	3090 Sq mtrs.		
3	100% linen woven dyed fabrics 100% linen woven assorted dyed with stone wash fabrics, GSM-223+/-10%.	702 Sq mtrs.		
4	100% linen woven assorted printed fabrics 100% linen woven assorted printed fabrics,	739 Sq mtrs.		

GSM-223+/-10%.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

8	Case No.:8/34/84-ALC3/2009	Party Name:S. L. BANTHIA TEXTILES INDUSTRIES PVT. LTD.,	Meet No/Date:34/84-ALC3/2009 19.11.2009	Status: Rejected
	HQ File :01/84/050/00163/AM10/	RLA File :52/24/040/00013/AM10/	Lic.No/Date:5210028465 06.10.2009	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that export item is given in running Meters and GSM of Nylon fabrics are also not given. Further, firm have neither given %age coating weight to be used on the export item nor specific name of water repellent & anti locking agent alongwith their justification, in absence of which it is not possible to compute the requirement of inputs in this case. Hence, Committee was constrained to reject the case.			
	RLA may take suitable consequential action accordingly.			

	Case No.:2/34/84-ALC3/2009	Party Name:TULIP CLOTHING PVT LTD	Meet No/Date:34/84-ALC3/2009 19.11.2009	Status: Approved
	HQ File :01/84/050/00157/AM10/	RLA File :32/24/040/00033/AM10/	Lic.No/Date:3210041514 13.10.2009	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below: -			

9	S.No	Export product	Export Qty.	Import item	Qty. allowed
	1	Cotton woven boys bib & brace overall (Style No. 140060651)	2142 Pcs	100% cotton Y/D woven canvas wth regular finish fabric	526 Sq mtrs.
				100% cotton Y/D microsanded poplin woven fabric	1507 Sq mtrs.
<p>The GSM should match in both import & export.</p> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>					

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Case No.:4/34/84-ALC3/2009	Party Name:SENTIL VELAN APPARELS,	Meet No/Date:34/84-ALC3/2009 19.11.2009	Status: Approved	
HQ File :01/84/050/00159/AM10/	RLA File :32/24/040/00032/AM10/	Lic.No/Date:3210041527 14.10.2009		
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below: -				
S.No	Export product	Export Qty.	Import item	Qty. allowed
1	Girls over coat made out of 20% acrylic 80% polyester suede knitted fabric(Style No. FW09/14)	440 Pcs	BOA plush knitted fabric (20% acrylic 80% polyester)	743.9 Sq mtrs.
2	Girls fur furwa made out of 20% acrylic 80%	100 Pcs		

polyester suede knitted
fabric(Style No.
FW09/10)

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

11	Case No.:3/34/84-ALC3/2009	Party Name:TULIP CLOTHING PVT LTD	Meet No/Date:34/84-ALC3/2009 19.11.2009	Status: Deferred
	HQ File :01/84/050/00158/AM10/	RLA File :32/24/040/00034/AM10/	Lic.No/Date:3210041587 27.10.2009	Defer Date:24.11.2009
	Decision: The Committee considered the case as per agenda and relevant papers available in the file handed over to the representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 24.11.2009.			

12	Case No.:1/34/84-ALC3/2009	Party Name:ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:34/84-ALC3/2009 19.11.2009	Status: Rejected
	HQ File :01/84/050/00156/AM10/	RLA File :02/24/040/00151/AM10/	Lic.No/Date:0210133432 06.11.2009	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that export item is given in running Meters and GSM of export & import item have not been given. Further, firm have not given justification for asking higher wastage of 5%. In view of this, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.			

13	Case No.:10/34/84-ALC3/2009	Party Name:INDIAN EMPORIUM	Meet No/Date:34/84-ALC3/2009 19.11.2009	Status: Approved
	HQ File :01/84/050/00165/AM10/	RLA File :10/24/040/00083/AM10/	Lic.No/Date:1010035906 10.11.2009	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of similar manufacturer firm by allowing 3% wastage. Weight of Plastisole should match in the export and import item. A copy of report is attached for ready reference.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

14	Case No.:11/34/84-ALC3/2009	Party Name:KANTI FLOOR FURNISHERS	Meet No/Date:34/84-ALC3/2009 19.11.2009	Status: Approved
	HQ File :01/84/050/00166/AM10/	RLA File :10/24/040/00079/AM10/	Lic.No/Date:1010035918 10.11.2009	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of firm by allowing 5% wastage. A copy of report is attached for ready reference.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

	Case No.:12/34/84-ALC3/2009	Party Name:KANTI FLOOR FURNISHERS	Meet No/Date:34/84-ALC3/2009 19.11.2009	Status: Approved
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	HQ File :01/84/050/00167/AM10/	RLA File :10/24/040/00084/AM10/	Lic.No/Date:1010035919 10.11.2009	
15	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of firm by allowing 3% wastage. Weight of Plastisole should match in the export and import item. A copy of report is attached for ready reference.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

	Case No.:9/34/84-ALC3/2009	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:34/84-ALC3/2009 19.11.2009	Status: Deferred
16	HQ File :01/84/050/00164/AM10/	RLA File :05/24/040/00342/AM10/	Lic.No/Date:0510252124 10.11.2009	Def Dated: 24.12.2009
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 24.12.2009.</p>			

	Case No.:13/34/84-ALC3/2009	Party Name:DYNAMIC TECHNO MEDICALS PVT.LTD,	Meet No/Date:34/84-ALC3/2009 19.11.2009	Status: Rejected
17	HQ File :01/84/050/00168/AM10/	RLA File :10/24/040/00081/AM10/	Lic.No/Date:1010035932 11.11.2009	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that name of import item given is brand name. Further, firm have not given net content of import item in the export item alongwith justification for asking higher quantitative norms in this case. Hence, Committee was</p>			

constrained to reject the case.

RLA may take suitable consequential action accordingly.

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Manually generated agenda cases

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Case No. 525	M/s Sky Industries Ltd., Mumbai
NC34/10 dt. 19.11.2009	F.NO.1/84/162/220/AM10 -DES-V
Ratification of input output norms in respect of Advance Authorization No. 0310048880 dt. 09.08.2000 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 03.12.2009.

Case No. 526	M/s Superhouse Ltd., Kanpur
NC34/10 dt. 19.11.2009	F.NO.1/84/50/290/AM03 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0610003833 dt. 09.07.2002 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and alongwith other relevant papers and heard Sh. Raj Kumar Singh an authorized representative of the firm, who appeared for personal hearing before NC. He explained the case alongwith relevant papers and informed that in this case there is a typographical mistake in mentioning the advance authorization No. i.e advance authorization No. 0610003833 dt. 09.07.2002 has been

inter-changed with advance authorization No. 0610004075 dt. 03.09.2002 in the minutes of NC meeting held on 09.07.2009. Secondly, firm have exported 150 Pairs in excess of export item i.e Gents Leather Safety half boot in this case. In view of this Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to rectify this advance authorization No. to read as 0610004075 dt. 03.09.2002 without change of quantitative norms fixed in this case on 09.07.2009. As regards excess export made, R.A may finalize the case on pro-rata basis.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 527	M/s Superhouse Ltd., Kanpur
NC34/10 dt. 19.11.2009	F.NO.1/84/50/329/AM03 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0610004075 dt. 03.09.2002 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Raj Kumar Singh an authorized representative of the firm, who appeared for personal hearing before NC. He explained the case alongwith relevant papers and informed that in this case there is a typographical mistake in mentioning the advance authorization No. i.e advance authorization No. 0610004075 dt. 03.09.2002 has been inter-changed with advance authorization No. 0610003833 dt. 09.07.2002 in the minutes of NC meeting held on 09.07.2009. Secondly, in this case the total weight of PU sole is 15000 Kgs. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to rectify this advance authorization No. to read as 0610003833 dt. 09.07.2002 and to advise R.A to work out the Qty. of inputs accordingly as per norms

fixed by NC in its meeting held on 09.07.2009.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 528	M/s Superhouse Ltd., Kanpur
NC34/10 dt. 19.11.2009	F.NO.1/84/50/557/AM05 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0610008721 dt. 27.01.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and alongwith other relevant papers and heard Sh. Raj Kumar Singh an authorized representative of the firm, who appeared for personal hearing before NC. He explained the case alongwith relevant papers and informed that case has already been cleared by NC in its meeting held on 09.07.2009 and there is no problem in this case. It was therefore decided to withdraw this case from agenda.

Case No. 529	M/s Bhadresh Trading Corporation Ltd., Mumbai
NC34/10 dt. 19.11.2009	F.NO.1/84/162/717/AM09 -DES-V
Fixation of SION for Raw Cotton not carded or combed.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) alongwith details submitted by ICAR conveyed vide their letter dated 20.10.2009 for their examination and comments and defer the case for re-listing on 24.12.2009.

Case No. 530	M/s Chelsea Mills, New Delhi
NC34/10 dt. 19.11.2009	F.NO.1/84/162/599/AM08 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510205268 dt. 21.06.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by NC in its meeting held on 04.10.2007 wherein Style Nos. were imposed on the export items. Now, firm have requested for deletion of Style No. from the export items. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to advise R.A to match the export items from Order details/Invoice/Packing list details instead of checking Style No. in the shipping bills.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 531	M/s Chelsea Mills, New Delhi
NC34/10 dt. 19.11.2009	F.NO.1/84/50/545/AM07 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510200771 dt. 12.03.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been decided by NC earlier. There is no scope to review it now. Hence, the request of the firm is rejected.

Firm may be informed accordingly.

Case No. 532	M/s Chelsea Mills, New Delhi
NC34/10 dt. 19.11.2009	F.NO.1/84/50/57/AM10 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510244698 dt. 29.06.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by NC in its meeting held on 03.09.2009. Firm have now requested for enhancement in the Qty. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the norms as detailed below:-

S.No	Export item No.	Import item No.	Description of import item	Qty. allowed
1	1	4	Elastic	No change
2	2	10	Elastic	No change
3	3	17	Elastic	No change
4	2	-	Rivets	Deleted as requested.
5	2	-	Beads	Deleted as requested.
6	2	-	Sequences	Deleted as requested.
7	3	16	Rivets	Net to net
8	3	19	Beads	Net to net
9	3	20	Sequences	Net to net
10	4	22	98% cotton 2% spandex dyed uncut corduroy fabric, GSM-270+/-10%	98% cotton 2% spandex dyed uncut corduroy fabric, GSM-270+/-10%

11	4	25	Elastic	No change
12	5	27	100% cotton dyed fabric, GSM-350+/-10%	100% cotton dyed fabric, GSM-350+/-10%
13	5	30	Elastic	No change

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 533	M/s Anitha Mills, Tirupur
NC34/10 dt. 19.11.2009	F.NO.1/84/162/190/AM08 -DES-V
Fixation of input output norms in respect of Advance Authorization No. 0310082194 dt. 26.04.2001.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that first time this case has been considered by NC-V in its meeting held on 13.08.2009 and Committee sought some information/details from applicant firm, which were not produced by firm so far. However, Committee on the basis of available details and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in this case as applied by the firm. R.A may call for the licence and impose specific GSM with +/-10% variation on both the side of export & import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 534	M/s Haji Farooque & Co., Varanasi
NC34/10 dt. 19.11.2009	F.NO.1/84/162/390/AM10 -DES-V
Clarification regarding as to whether export product 'Hen Feather is covered under DEPB entry at S.No. 89/47A under Textiles Product.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that PC-4(B) Section have forwarded the details pertaining to M/s Haji Farooque & Co., Varanasi seeking clarification as to whether export product 'Hen Feather' is falling under DEPB Schedule S.No.89/47A or not. The Committee went through the details submitted and observed that from the description it is not clear as to whether the feather is used in some sequences of the fabric or independently used. The Committee felt that in broader parlance

embroidery is used including beads, sequences to give impact on design/pattern on fabric. In view of this the Committee felt that in absence of specific details it is not possible to determine that the export product in question is falling under DEPB Schedule S.No.89/47A or not. Therefore, Committee decided to inform PC-4 (B) Section accordingly for seeking relevant information/details alongwith sample from applicant firm to reconsider this case.

Case No. 535	M/s Indo British Garments Pvt. Ltd., Gurgoan
NC34/10 dt. 19.11.2009	F.NO.1/84/50/390/AM09 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510215299 dt. 22.01.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and alongwith other relevant papers and heard Sh. K.M.Khemika an authorized representative of the firm, who appeared alongwith two representatives of the firm for personal hearing before NC. He explained the case alongwith relevant papers but Committee could not get satisfied with the justification for seeking higher wastage in this case. decided that a team comprising officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida will visit the units of the applicant firm for study the manufacturing process and submit its report to Committee for taking final view in this case. Hence, case stands deferred for re-listing on 07.01.2010.

Firm may be informed accordingly.

Case No. 536	M/s Chelsea Mills, New Delhi
NC34/10 dt. 19.11.2009	F.NO.1/84/50/1170/AM08 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510215322 dt. 23.01.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been decided by NC earlier. There is no scope to review it now. Hence, the request of the firm is rejected.

Firm may be informed accordingly.

Case No. 537	M/s Keshar Multiyarn Mill Ltd. , Kolkata
NC34/10 dt. 19.11.2009	F.NO.1/84/50/47/AM10 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0210127223 dt. 03.06.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and went through the details submitted by the firm. The Committee in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below: -

S.No	Export product	Export Qty.	Import item	Qty. allowed
1	NE 24/2S Viscose yarn twisted with 70D/24Fx2 Ply Nylon textured yarn containing 74% viscose staple fibre 26% nylon textured yarn.	69000 Kgs	Viscose Staple Fibre	51059 Kgs
			Nylon Filament Yarn Nylon 66 Textured yarn	18121 Kgs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 538	M/s Keshar Multiyarn Mill Ltd. , Kolkata
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NC34/10 dt. 19.11.2009	F.NO.1/84/50/46/AM10 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0210127221 dt. 03.06.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and went through the details submitted by the firm. The Committee in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below: -

S. No	Export product	Export Qty.	Import item	Qty. allowed
1	NE 24/2S Viscose yarn twisted with 70D/24Fx2 Ply Nylon textured yarn containing 74% viscose staple fibres 26% nylon textured yarn.	69000 Kgs	Viscose Staple Fibre	51059 Kgs
			Nylon Filament Yarn Nylon 66 Textured yarn	18121 Kgs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 539	M/s Allied Exports Industries,
NC34/10 dt. 19.11.2009	F.NO.1/84/162/276/AM10 -DES-V
Fixation of input output norms in respect of Advance Authorization No. 0510219928 dt. 30.04.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/54/2009-10/Hosy. dated 17.11.2009 as detailed below: -

Export Product	Import Item	Qty. allowed
Ladies Skirts made of 75% cotton 23% polyester 2% spandex sulpher dyed washed ring spun denim fabric, GSM -320+/-10% (Style No. C8281)	75% cotton 23% polyester 2% spandex sulpher dyed washed ring spun denim fabric, GSM -320+/-10%	3.15 Sq.Mtrs./Pc

Ladies Pant made of 75% cotton 23% polyester 2% spandex sulpher dyed washed ring spun denim fabric, GSM -320+/-10% (Style No. C8282)	75% cotton 23% polyester 2% spandex sulpher dyed washed ring spun denim fabric, GSM -320+/-10%	2.63 Sq.Mtrs./Pc.
Ladies Jacket made of 75% cotton 23% polyester 2% spandex sulpher dyed washed ring spun denim fabric, GSM -320+/-10% (Style No. C8280)	75% cotton 23% polyester 2% spandex sulpher dyed washed ring spun denim fabric, GSM -320+/-10%	2.81 Sq.Mtrs./Pc
Ladies Jacket made of 75% cotton 23% polyester 2% spandex sulpher dyed washed ring spun denim fabric, GSM -320+/-10% (Style No. C8285)	75% cotton 23% polyester 2% spandex sulpher dyed washed ring spun denim fabric, GSM -320+/-10%	2.63 Sq.Mtrs./Pc

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 540	M/s Global Exports, Kanpur
NC34/10 dt. 19.11.2009	F.NO.1/84/162/67/AM10 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0610015105 dt. 10.02.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and went through the details submitted by the firm. The Committee in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as applied by the firm as detailed below: -

S. No	Export product	Export Qty.	Import item	Qty. allowed
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1	Saddlery made from artificial leather (65% Nylon & 35% PU), GSM-420+/-5% containing imported artificial leather cloth not less than 5005 Sq mtrs.	6500 Pcs	Artificial Leather of 65% Nylon & 35% PU, GSM-420+/-5%	5255.25 Sq mtrs. (With 5% wastage)
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The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 541	M/s Evinix Accessories Ltd., Faridabad
NC34/10 dt. 19.11.2009	F.NO.1/84/162/942/AM01 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 051031660 dt. 07.02.2001 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before its meeting to be held on 24.12.2009 along with complete justification and sample of export & import item. The case stands deferred for re-listing on 24.12.2009.

Case No. 542	M/s JCT Ltd., Phagwara
NC34/10 dt. 19.11.2009	F.NO.1/84/162/216/AM09 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3010056679 dt. 13.06.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) alongwith comments of TEXPROCIL conveyed vide their letter dated 17.11.2009 for their examination and comments and defer the case for re-listing on 24.12.2009.

Case No. 543	M/s JCT Ltd., Phagwara
NC34/10 dt. 19.11.2009	F.NO.1/84/162/380/AM09 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3010057092 dt. 15.07.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) alongwith comments of TEXPROCIL conveyed vide their letter dated 17.11.2009 for their examination and comments and defer the case for re-listing on 24.12.2009.

Case No. 544	M/s JCT Ltd., Phagwara
NC34/10 dt. 19.11.2009	F.NO.1/84/162/525/AM09 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3010057804 dt. 02.09.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) alongwith comments of TEXPROCIL conveyed vide their letter dated 17.11.2009 for their examination and comments and defer the case for re-listing on 24.12.2009.

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